

**Shiv Gopal Mishra,
Registrar General,
High Court of
Judicature
at Patna.**



**शिव गोपाल मिश्र,
महानिबंधक,
पटना उच्च न्यायालय,
पटना।**

Letter No 65366 / File No. XXIV-63-2016/ A.D.(Apptt.)

Dated, Patna the 21st July, 2026

To,

**The Additional Chief Secretary to the Govt. of Bihar,
Social Welfare Department, Patna.**

Sub : Regarding appointment of Counsellors in the Family Courts of the State of Bihar as per Family Court Act.

Sir,

With reference to the subject noted above, I am directed to say that the Hon'ble Committee for Sensitization of Family Court Matters, after considering the agenda relating to inordinate delay in the matter of Appointment of Counsellors as per Family Court Act and your submission that the Department would take the necessary steps for the appointment of counsellors in 'Family Courts' in co-ordination with other Departments of the Government of Bihar, as also the Principal District & Sessions Judge and the District Magistrate of the district, has been pleased to direct you to initiate the process at the earliest.

This is for your information and expeditious compliance of the the direction.

Yours faithfully

Registrar General